

BUSINESS ADVISORY COMMITTEE**THIRTIETH REPORT**

The Minister of Parliamentary Affairs, (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Thirtieth Report of the Business Advisory Committee presented to the House on the 19th September, 1958".

Mr. Speaker: The question is:

"That this House agrees with the Thirtieth Report of the Business Advisory Committee presented to the House on the 19th September, 1958".

The motion was adopted.

Shri S. M. Banerjee (Kanpur): I had mentioned about the report of the Textile Enquiry Committee. It has not come in. Daily we are getting information about the struggle going on in Madras and Kanpur. Cannot a period of two hours be given to it? By next session everything will be over.

Mr. Speaker: This matter was considered in the Business Advisory Committee. As a matter of fact, out of the No-Day-Yet-Named Motions, I wanted to allow two—one being this and the other relating to the inconvenience caused by the late-coming of trains. But it was represented to me that at the fag-end of this session, if this is taken up, full justice may not be done to it. There was unanimity of opinion in the Business Advisory Committee that it may be put off the next session when a good debate may be allowed to take place. So we have not allowed it to be brought up now.

Shri S. M. Banerjee: By that time, certain recommendations will be implemented, and the Members will not get an opportunity to discuss it before their implementation.

Mr. Speaker: There are two ways to criticise before and to criticise afterwards.

12-09 hrs.

RE. MOTION ON SITUATION IN KERALA

Mr. Speaker: On the 12th August, 1958, Dr. K. B. Menon gave notice of a motion regarding "the serious situation that has arisen as a result of the persistent violation in Kerala State of fundamental rights" and he wanted a discussion. Normally, matters of law and order are State subjects. As I felt that this is an extraordinary matter, I wanted him, *prima facie*, to substantiate the serious allegations made by him regarding the breakdown of the constitution in Kerala etc., to enable me to decide upon the admissibility of the motion for discussion here. This he did, by presenting a number of documents, consisting of copies of judgments from courts, affidavits, statements and newspaper cuttings. Later, this matter was brought up before the House on Friday last. Since then, Shri Gopalan and a few other Members of the Communist Party came and represented to me that it would not be right that I should come to any conclusion or even allow a statement to be made regarding these allegations which are one-sided, without giving an opportunity to the Kerala Government, or ascertaining the facts from the Kerala Government, regarding these allegations. This morning the hon. Home Minister showed me a telegram from the Kerala Government that so far as Dr. K. B. Menon's motion is concerned, they would like to place their own statement regarding those facts, that there were a number of cases *sub-judice* and so on. In view of this, I propose sending whatever papers and documents have been submitted to me, through the hon. Home Minister to the Kerala Government to have